

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 1263 of 2019**

**IN THE MATTER OF:**

**Investors Sanghars Samiti & Ors. ...Appellants**

**Vs**

**Lavkash Verma & Anr. ....Respondents**

**Present:**

**For Appellants: Mr. Bharat Gupta, Advocate.  
Ms. Nivedita Chauhan and Mr. Abhinav Mishra,  
Appellant No.- 2**

**For Respondents: Mr. Ritesh Agrawal, Mr. Teejas Bhatia, Mr.  
Aishwarya, Advocates for Respondent No. 1.**

**Mr. Shailendra Singh, Advocate for Intervener.  
Ms. Merlin Mathew and Mr. Sunder Khatri,  
Advocates for IRP.**

**Mr. Manik Dogra, Sr. Advocate along with Mr.  
Dushyant Manocha and Ms. Anamiya Ghosh.**

With

**Company Appeal(AT) (Insolvency) No. 1375 of 2019**

**IN THE MATTER OF:**

**Sunil Kumar Dahiya ...Appellant**

**Vs**

**Lavkash Verma & Anr. ....Respondents**

**Present:**

**For Appellant: Mr. Manik Dogra, Sr. Advocate along with Mr.  
Dushyant Manocha and Ms. Anamiya Ghosh**

**For Respondents: Mr. Ritesh Agrawal, Mr. Teejas Bhatia, Mr.  
Aishwarya, Advocates for Respondent No. 1.**

**Mr. Bharat Gupta, Advocate for Intervener.**

**Mr. Shailendra Singh, Advocate**

**O R D E R**

**10.02.2020** It is stated that the Hon'ble High Court of Delhi at New Delhi, on 27<sup>th</sup> January, 2020, passed orders in Company Application No. 509 of 2018 in Company Petition 885 of 2015 with regard to the present Corporate Debtor

and approved a revival scheme under Section 391-393 of the Companies Act 1956. Copy of the order is tendered at bar. It is stated that the Former Judge of Hon'ble High Court, appointed as Supervisor, has also started taking the consequential steps and has passed order dated 5<sup>th</sup> February, 2020.

We proceed to list these appeals for deciding the same on their merit and also considering the present developments pointed out on record. The stay granted by the Hon'ble High Court on 8<sup>th</sup> November, 2019, referred in our proceedings dated 19<sup>th</sup> December, 2019, to continue.

List these appeals 'for Admission (After Notice)' on **28<sup>th</sup> February, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Mn*